

**MANGANESE ORE (INDIA) LTD.—GOVT.  
REVIEW AND ANNUAL REPORT**

**SHRI D. R. CHAVAN:** On behalf of Shri Jaganath Rao, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1966:—

- (1) Review by the Government on the working of the Managanese Ore (India) Limited, Nagpur, for the year 1967-68.
- (2) Annual Report of the Managanese Or (India) Limited, Nagpur, for the year 1967-68 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1801/69.]

**STATEMENT ON FLOOD SITUATION**

**THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO):** I beg to lay on the Table statement on the flood situation in the country. [Placed in Library. See No. LT-1802/69.]

**NOTIFICATIONS UNDER CUSTOMS ACT AND CENTRAL EXCISES**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA):** On behalf of Shri P. C. Sethi, I beg to lay on the Table—

- (1) A copy each of the following Notifications under sections 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1908 (Hindi version) published in Gazette of India dated the 9th August, 1969, together with an explanatory Memorandum.
  - (ii) G.S.R. 1909 (Hindi version) published in Gazette of India dated the 9th August, 1969, together with

an explanatory memorandum.

- (iii) G.S.R. 1910 published in Gazette of India dated the 9th August, 1969, together with an explanatory memorandum.
- (iv) G.S.R. 1911 published in Gazette of India dated the 9th August, 1969.
- (v) G.S.R. 1916 published in Gazette of India dated the 11th August, 1969, together with an explanatory memorandum.

[Placed in Library. See No. LT-1803/69.]

- (2) A copy each of the following Notifications issued under the Central Excise Rules; 1944:—

- (i) G.S.R. 1828 and 1829 (Hindi version) published in Gazette of India dated the 2nd August, 1969, together with an explanatory memorandum.
- (ii) G.S.R. 1972 published in Gazette of India dated the 16th August, 1969, together with an explanatory memorandum.

[Placed in Library. See No. LT-1804/69.]

- (3) A copy of Notification No. S.O. 3210 published in Gazette of India the 8th August, 1969, issued under section 104 of the Income-tax Act, 1961. [Placed in Library. See No. LT-1804/69.]

13.12 hrs.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY.** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 127 of the Rules

of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st August, 1969, agreed without any amendment to the Gold (Control) Amendment Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 11th August, 1969."

ELECTION TO COMMITTEE

COMMITTEE ON PUBLIC UNDERTAKINGS

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING  
AND TRANSPORT (SHRI K. RA-  
GHURAMAIAH): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired term of the Committee, vice Shri G. S. Dhillon resigned from the Committee."

MR. CHAIRMAN: The question is—

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired term of the Committee, vice Shri G. S. Dhillon resigned from the Committee."

*The motion was adopted.*

13.14 hrs.

RE. PRESIDENTIAL ELECTION

SHRI P. G. SEN (Purnea): Sir, I had tabled an adjournment motion.

MR. SPEAKER: I know. The complaint was this. He came to me with certain figures and information about the election of the President, that it has been misrepresented in the papers. Of course, that does not relate to anything that happened in this House.

SHRI P. G. SEN: I have to make one submission. You are the custodian of the rights and privileges of the House here. Whatever happens, we sometimes ask you, and sometimes you pull us up; and we are happy about that. But the thing is this. Whatever happens here or outside, for instance, when Members are arrested, you get the information of the arrest from the magistrates. So, in that way, whatever happens to us either inside the House or outside, the information is given to us. And this august House has a remedy.

What I want to emphasise is this. The matter relates to one MP here, who was sometime before, the Speaker of this august House. He was a contestant in the Presidential election. Now, a newspaper, the *Hindustan Standard* of 21st August, Calcutta. . .

(*Interruption.*)

MR. SPEAKER: Please sit down. You showed me all that information in the Chamber also. I have very carefully considered it and I discussed it with you also. Of course that may be wrong but still that does not arise out of or through the proceedings of the House, nor is it anyway connected with the fundamental or basic rights or privileges of this House, except that something happened outside.

SHRI P. G. SEN: Sir, Secretary, Lok Sabha was the returning officer.